

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeals (AT) No.31 of 2017

IN THE MATTER OF:

Anil Gupta & Ors

...Appellants

Vs

Yogesh Mahajan & Ors

...Respondents

Present: Mr. T.K. Ganju, Sr. Advocate and Mr. Bharat Gupta, Advocate for the appellants.

ORDER

21.02.2017- Ld. Counsel appearing on behalf of the appellants submits that there is mistake apparent on the face of the order dated 20th December, 2016 passed in CP No.20(ND) of 2016 and seek permission to withdraw the appeal to enable the appellants to move the NCLT under Sub-Section (2) of Section 420 of the Companies Act.

On the request of the Learned Counsel for the appellants without expressing any opinion on the question as to whether there is a mistake apparent on the face of the judgement, or not we allow the appellant to withdraw this appeal.

The appeal is dismissed as withdrawn.

(Justice S.J. Mukhopadhaya)
Chairperson

(Mr. Balvinder Singh)
Member (Technical)